BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Manoharlal Santram Hiring Pvt Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. SHASHUATA SHUKLA

ACHOCATE

PETTTEONER

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2.

<u>ORDER</u>

Learned Advocate Mr. Shashvata Shukla present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner shall file letter of authority for issuing notice under section 8 of the Code. Petitioner shall also file resolution of petitioner company to initiate the CIRP.

Petitioner counsel is informed accordingly and it amounts to notice under the proviso to section 9 (5) of the code.

List the matter on 30.11.2017.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL